

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.70656 of 2016

(Arising out of Order-in-Original No.AGA-EXCUS-000-COM-0038-15-16 dated 08/03/2016 passed by Commissioner, Customs, Central Excise & Service Tax, Agra)

M/s Wasan Shoes Ltd.

.....Appellant

(Plot No.191-192, Village Mangtai,
Bichpuri Road, Agra (U.P.))

VERSUS

**Commissioner Customs, Central Excise
& Service Tax, Agra**

.....Respondent

(113/4 Sanjay Place, Agra)

APPEARANCE:

Ms. Stuti Saggi, Advocate for Appellant
Shri Santosh Kumar Agarwal, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO.70200/2020

DATE OF HEARING :18 February, 2020
DATE OF DECISION :18 February, 2020

ARCHANA WADHWA

On matter being called, our attention stand drawn to a letter addressed by the advocate for the appellant. It stands disclosed that the appellant has applied for SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCEHME 2019, which stands accepted by the Revenue. In support, he has produced SVLDRS-4, discharge certificate.

Learned DR appearing for the revenue clarifies that SVLDRS-4 certificate is in full and final acceptance of the

discharge made by the assessee under the said scheme. In that case the present appeal is required to be disposed of as withdrawn. We, order accordingly.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

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